

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 21
IA 740/2021 IA 1178/2021
IN C.P. (IB)-543(MB)/2018

IN THE MATTER OF:

IA 740/2021 Avil Menezes RP Of Kail Limited

IA 1178/2021 Aryan Mining & Trading Corporation Pvt Ltd.

IN THE MATTER OF

Cooltech Appliances Pvt. Ltd.

.... Petitioner/Applicant

v.

Kail Ltd.

.... Respondent

Order under Section 9, 60 (5) and 30 of Insolvency & Bankruptcy Code

Order delivered on 30.06.2021

CORAM:

SH. BHASKARA PANTULA MOHAN

HON. ACTG. PRESIDENT

SH. SHYAM BABU GAUTAM

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Successful Resolution Applicant

Mr. Sharan Jagtinani, Adv.

For the Resolution Professional

Mr. Rohan Rajadhyaksha, Adv.

For the Resolution Applicant

Mr. Debarshi Dutta, Adv.

For the CoC

Mr. Madhav Kanoria, Adv.

ORDER

Heard the arguments in IA No. **1178 of 2021 is allowed.**

In view of the hearing that has taken place today **IA No. 740 of 2021.**

Reserved for orders.

List all the other pending Applications on **22.07.2021.**

Sd/-

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-

(SHYAM BABU GAUTAM)
MEMBER (TECHNICAL)